

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1855  
ANSWERED ON:01.12.2009  
MIGRANT PROBLEM IN ASSAM  
Ajmal Shri Badruddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether certain individuals are facing harassment in the State of Assam after the scrapping of the Illegal Migrant (Determination by Tribunal) Act and are not being regarded as Indian citizens;
- (b) if so, the details of such cases reported during the current year; and
- (c) the action taken by the Government in this regard including deportation of the identified foreigners?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Thirty-two (32) foreigners' tribunals to adjudicate the question as to whether a person is or is not a foreigner within the meaning of the foreigners Act, 1946 have been set up in the State of Assam. Additional 4 Foreigners Tribunals have also been sanctioned for setting up in Assam.

(c): Central Government is vested with the powers to deport a foreign national under section 3 (2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Government/UT Administrations. The procedure for the detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/UT Administrations who are implementing the same on a continuous basis.